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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 13.1.2000

OA 512/96 with MA 436/96

Har Swaroop Agarwal, Asstt. Station Master (Retd.), r/o
Qtr. No. 3 F-24, Mahaveer Nagar Extn., Kota.

...APPLICANT

v/s.

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Kpta.

... Respondents

CORAM:

HON'BLE MR. S. K. AGARWAL, MEMBER (J)
HON'BLE MR. N. P. NAWANI, MEMBER (A)

For the Applicant ... Mr. Surendra Singh

For the Respondents ... ---

O R D E R

(PER HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER)

Heard on Admission.

2. There is an averment in the OA that the applicant also preferred revision petition before the competent authority on 4.3.95 but the learned counsel for the applicant submits that the same has not been disposed of so far. We, therefore, direct the respondents to decide the revision petition filed by the applicant within two months from the date of receipt of a copy of this order. In case, the applicant is aggrieved by the order of the competent authority on the revision petition, he may approach this Tribunal for redressal of his grievance.

3. With the above direction, this OA is disposed of at the stage of admission.

4. MA 436/96 stands dismissed in view of the direction given as above.


(N. P. NAWANI)
MEMBER (A)


(S. K. AGARWAL)
MEMBER (J)